### MINISTRY OF FINANCE

## (Department of Revenue)

### (CENTRAL BOARD OF DIRECT TAXES)

### **NOTIFICATION**

New Delhi, the 15th September, 2025

- **S.O. 4167(E).** In exercise of the powers conferred by sub-clause (b) of clause (46A) of section 10 of the Income-tax Act, 1961 (43 of 1961), (hereinafter referred to as "the Income-tax Act"), the Central Government hereby notifies "Tamil Nadu Electricity Regulatory Commission" (PAN: AAAGT0048J) (hereinafter referred to as "the assessee"), a commission constituted under "The Electricity Act, 2003" (No. 36 of 2003), for the purposes of the said clause.
- 2. This notification shall be effective from the assessment year 2024-25, subject to the condition that the assessee continues to be a commission constituted under "The Electricity Act, 2003" (No. 36 of 2003) with one or more of the purposes specified in sub-clause (a) of clause (46A) of section 10 of the Income-tax Act.

[Notification No. 147/2025/ F. No. 300195/9/2025-ITA-I] MEENAKSHI SINGH, Dv. Secv.

# **Explanatory Memorandum**

It is certified that no person is being adversely affected by giving retrospective effect to this notification.